

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.21/RP/2018
Along with I.A. No.96/2018**

Subject : Petition for review of the order dated 3.4.2018 read with corrigendum dated 26.4.2018 in Petition No. 110/MP/2018 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India(PGCIL).

Respondents : Purulia and Kharagpur Transmission Company Ltd. and Others

Parties present : Ms Suparna Srivastava, Advocate for PGCIL
Shri Harish Kaushik, Advocate for PGCIL
Shri R.P.Padhi, Advocate for PGCIL
Shri V.C.Sehkar, Advocate for PGCIL
Shri Tushar Mathur, Advocate for PGCIL
Shri Jafar Alam, Advocate for PKTCL
Shri Deep Rao, Advocate for PKTCL
Shri Divyanshu Bhatt, Advocate for PKTCL
Shri M TAN Reddy, PKTCL
Ms Anisha Chopra, PKTCL
Shri R.B.Sharma, Advocate, BSEB
Shri M.G. Ramachandran, Advocate for DVC
Ms Ranjitha Ramachandran, Advocate for DVC

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 3.4.2018 read with corrigendum dated 26.4.2018 in Petition No. 110/MP/2016 wherein the Commission adjudicated the claims of Purulia and Kharagpur Transmission Company Ltd. (PKTCL) under TSA dated 6.8.2013 on account of force majeure and change in law events and granted extension of CODs.

2. Learned counsel for the Review Petitioner submitted that two respondents have filed their replies and requested for time to file rejoinders thereof.

3. Learned counsel for Review Petitioner further submitted that the Review Petitioner has filed IA for stay of impugned order directing the Review Petitioner to pay transmission charges to PKTCL. Considering the submissions of the Review Petitioner, the

Commission directed PKTCL not to take any coercive measure till the next date of hearing. Accordingly, the Commission disposed of the IA No. 96/2018.

4. The Commission directed the Review Petitioner to file its rejoinder by 10.1.2019 with an advance copy to the Respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**